

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Excise Appeal No.79582 of 2018**

(Arising out of Order-in-Appeal No.152/DGP-II/CT(Audit-II)/2018-19 dated 24.05.2018 passed by Commissioner of Central Tax (Audit), Kolkata-II Commissionerate (Appeals), Kolkata.)

**M/s. Durgapur Gears Private Limited**

(SW-14, Durgapur Industrial Estate, Jadavendra Panja Avenue,  
Durgapur-713212, West Bengal.)

**...Appellant**

VERSUS

**Commissioner of CGST & CX, Bolpur Commissionerate**

**.....Respondent**

(Nanoor, Chandidas Road, Sian, Bolpur, Dist.Birbhum, West Bengal.)

**APPEARANCE**

NONE for the Appellant (s)

Shri Joydip Chattopadhyay, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)**

**FINAL ORDER NO. 75152/2021**

DATE OF HEARING : 24 March 2021

DATE OF DECISION : 24 March 2021

**P.K.CHOUDHARY :**

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)  
MEMBER (JUDICIAL)**